Opple -04-11(A) 2014

# 0

# First Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal

27.00.1468/10-ch

Ref. No. :RTI/P-537/(7994/14)/Appeal/15070

Dated: 03-05-2014

To Phylly 1st Apr

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 Customs Excise & Service Tax Appellate Tribunal 0.5 MAY 2014 West Block New 2, R.K. Puram, New Delhi-110066

### A. Contact Details :

1.	Name of the Appellant	R.K. Jain	)[[
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	

### B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is	1 1 1	Shri Rajinder Prasad, CPIO & Accounts Officer
M	preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, 2, West Block, R.K. Puram New Delhi - 110066
M	Date of submission of application (Copy of application attached)	25-03-2014	
3/	Details of the order appealed against		
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	25-5-2014	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne
7,	Copies of documents relied upon by the applicant	(1) Copy of 2014. (Anne	RTI application dated 25-3- xure-1)
		(2) Copy of (Annexure-2	CPIO's letter dated 9-4-2014.
		(3) Copy of dated 11-4-2	Appellant's reminders letters 014. ( <b>Annexures-3 to 6</b> )

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# (2)

#### BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 25-03-2014 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
  - (A) Please provide copies of all note sheets relating to tour orders from 01-01-2013 till the date of providing the information, including copies of all correspondence including tour orders.
  - (B) Please provide copies of all note sheets relating to the roster orders issued from 1-4-2013 and copies of all correspondence pages except roster orders.
  - (C) Please provide copies of all tour programmes of the Hon'ble President of the CESTAT along with copies of all note sheets, correspondence pages, tickets, protocol letters, boarding passes, exchange coupons given to Air India, bills and payment vouchers from 01.03.2013 till the date of providing the information.
  - (D) Please provide copies of all tour programmes of the Registrar, CESTAT along with copies of all note sheets, correspondence pages, tickets, protocol letters, boarding passes, exchange coupons given to Air India, bills and payment vouchers from 01.12.2012 till the date of providing the information.
  - (E) Please provide inspection of all files, records, documents, note sheets, memorandums, registers, diaries, in which the above referred information is also contained or relates to.
  - (F) Please provide list of files from which the information as sought above is provided by you
  - (G) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.

(3)

(3) That the appellant received letter dated 9-4-2014 (Annexure-2) of the CPIO, CESTAT, New Delhi to various deemed CPIOs. The Appellant vide letters dated 11-4-2014 (Annexures-3 to 6) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

#### **GROUNDS OF APPEAL**

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of Shri Rajinder Prasad, CPIO, CESTAT, New Delhi is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify



- any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

#### **PRAYER**

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101 Fax No. 011-24635243

Place: New Delhi Dated: 03-05-2014

# Ofc

### Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-196/7994/14

Dated: 25-3-2014

To

Shri R.C.George, CPIO & Assistant Registrar, Customs Excise & Service Tax Appellate Tribunal, 3rd, 4th & 5th Floor, Jai Centre, 34, P.D.Mello Road, Poona Street, Masjid (E), Mumbai - 400009

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3,/	Whether a Citizen of India	Yes
4./	Particulars of Information	3
/	Details of information required	(A) Please provide copies of all note sheets relating to tour orders from 01-01-2013 till the date of providing the information, including copies of all correspondence including tour orders.
E .		(B) Please provide copies of all note sheets relating to the roster orders issued from 1-4-2013 and copies of all correspondence pages except roster orders.
1	)	(C) Please provide copies of all tour programmes of the Hon'ble President of the CESTAT along with copies of all note sheets, correspondence pages, tickets, protocol letters, boarding passes, exchange coupons given to Air India, bills and payment vouchers from 01.03.2013 till the date of providing the information.
		(D) Please provide copies of all tour programmes of the Registrar, CESTAT along with copies of all note sheets, correspondence pages, tickets, protocol letters, boarding passes, exchange coupons given to Air India, bills and payment vouchers from 01.12.2012 till the date of providing the information.
	Los Mosy	(E) Please provide inspection of all files, records, documents, note sheets, memorandums, registers, diaries, in which the above referred information is also contained or relates to.
	Lus	(F) Please provide list of files from which the information as sought above is provided by you

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		-2-	
		(G) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.  Note:-Please provide point-wise information/response for each of above points.	
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.		
6.		9350 for Rs. 10 towards payment of fee is enclosed	

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

> RL LEDHI ROAD HB (110003) Ar FODE 6 3 3 6 3 7 3 3 1 N Counter Most. OF-Codes FHONE Tour C GEROGE CPIO MLMEAI, PIH: 400007 From: RK JAIN , NEW DELH Wt: 20erans,

शास्तीय बाक

India Post

FM:22.00, , 26/03/2014 , 12:45 \*\*Oleve a nice dev.> PTI /P — 196/7994/14

ANNEXURE- 2

F.No......./CESTAT/CPIO-ND/RP/2014, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 09/2/14
ID No. 09-50/2014

Subject: Information sought under RTI Act 2005.

Sir,

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 7934 dated 243/14 CPIO ID No 0950/2014 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 2244/14 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajender Prasad) Accounts Officer/CPIO

To

1 Registrar

2 Al , Adna SCT

3 SPS to Hon'ble President, CBSTAT, Now Delv.

Sh R.K. Jain 1519-B BHISHAM PITAMAH MARG, WAZIR NAGAR NEW DELHI-110003.

135

President, Excise and Customs Bar Association

Editor of

**EXCISE LAW TIMES & SERVICE TAX REVIEW** 

and author of

Central Excise Law Guide; Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003.

PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243 Customs Excise & Service

Appellate Tribunal

New Delhi-110066

RTI/P-195/7992

Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

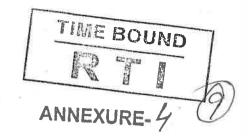
My RTI Application No. RTI/7994/14, dated 25/3/2014

Dear Sir,

This refers to the letter ID No.09-50/2014 dated 9-2-2014 of Mr. Rajender Prasad, CPIO & Accounts Officer, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,



President, Excise and Customs Bar Association

Editor of

# EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Customs Law Manual; Excise & Customs & Clarifications; Excise & Customs Case Referencer; Circulars Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

NEW DELHI - 110 003.

PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

Assistant Registrar (Admn.) Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

& Service Tax 4/R10456 11-04-2014 West Block N

My RTI Application No. RTI/7994/14, dated 25/3/2014

Dear Sir,

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Yours faithfully,

President, Excise and Customs Bar Association

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1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

NEW DELHI - 110 003. Customs Excise & Service Tax

RHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

Appellate Tribunal

(TI/P-195/7994/14/R10457 11-04-2014

Assistant Registrar (Customs) Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

My RTI Application No. RTI/7994/14, dated 25/3/2014

Dear Sir,

This refers to the letter ID No.09-50/2014 dated 9-4-2014 of Mr. Rajender Prasad, CPIO & Accounts Officer, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,



ANNEXURE- 6

# R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

## **EXCISE LAW TIMES & SERVICE TAX REVIEW**

and author of

Central Excise Law Guide; Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

Customs Excise & Service NEW DELHI - 110 003.

PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/7994/14/R10458

Appellate Tribunal

11-04-2014

SPS to Hon'ble President Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/7994/14, dated 25/3/2014

Dear Sir.

This refers to the letter ID No.09-50/2014 dated 9-2-2014 of Mr. Rajender Prasad, CPIO & Accounts Officer, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully.

Jain]

Encl: As above

# IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision: 22.05.2014

Appeal No.09-011(A)/CESTAT/FAA/2014 CPIO, I.D.No. 09-50/CESTAT/CPIO/2014

Sh. R.K.Jain

Appellant

Vs.

Sh. Rajender Prasad, CPIO

Respondent

## ORDER NO. 011 2014

#### Per Rakesh Kumar:-

1. The applicant vide RTI application dt. 25.03.2014 has sought the following point wise information:-

#### "Details of information required:

- (A) Please provide copies of all note sheets relating to tour orders from 01.01.2013 till the date of providing the information, including copies of all correspondence including tour orders.
- (B) Please provide copies of all note sheets relating to the roster orders issued from 01.04.2013 and copies of all correspondence pages except roster orders.
- (C) Please provide copies of all tour programmes of the Hon'ble President of the CESTAT along with copies of all note sheets, correspondence pages, tickets, protocol letters, boarding passes, exchange coupons given to Air India, bills and payment vouchers from 01.03.2013 till the date of providing the information.
- (D) Please provide copies of all tour programmes of the Registrar, CESTAT along with copies of all note sheets,

correspondence pages, tickets, protocol letters, boarding passes, exchange coupons given to Air India, bills and payment vouchers from 01.12.2012 till the date of providing the information.

- (E) Please provide inspection of all files, records, documents, note sheets, memorandums, registers, diaries, in which the above referred information is also contained or relates to.
- (F) Please provide list of files from which the information as sought above is provided by you.
- (G) Please provide copies of all note sheets and correspondence pages of the RTI Files in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.

Note:- Please provide point-wise information/response for each of above points.

- 2. Since the required information has not been received by the appellant by treating the same as deemed refusal, this appeal has been filed by him.
- 3. Heard both the sides.
- 4. The point-wise information sought by the appellant may be provided to the appellant within two weeks time.

(Rakesh Kumar) Member(Technical)

To

Sh. R.K.Jain, 1512, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110 003.

2. Copy to CPIO.

SIGN. (DESTANT SECTION)

CUSTOMS, EXCISE & SERVICE TAK

APPELLATE TRIBUNAL

NEW DELHI-110006

Dy. Mo. 1458/14-ch Speed -09-12(A)/2014 (1)

# First Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal

Ref. No. :RTI/P-537/(7995/14)/Appeal/15075

Dated: 03-05-2014

Ist Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi – 110066



#### A. Contact Details:

1,	Name of the Appellant	R.K. Jain
2.		1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

## 🕦. Details About RTI Request :

1	Particulars of the CPIO against whose order appeal is preferred	1 1 1	Shri Rajender Prasad CPIO & Accounts Officer
	preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	25-03-2014	
3.	Details of the order appealed against		F
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	25-05-2014	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne
7.	Copies of documents relied upon by the applicant	(1) Copy of 2014. ( <b>Anne</b>	
		(2) Copy of CPIO's letter dated 1-4-2014. (Annexure-2)	
			appellant's 2 reminder letters 14 ( <b>Annexure-3</b> )



#### **BRIEF FACTS OF THE CASE**

- (1) That the appellant has filed an application dated 25-03-2014 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
  - (A) The Government has taken decision to establish new benches at Chandigarh, Allahabad and Hyderabad. The applicant has received information that certain officials of the CESTAT in connivance with the certain law firms are delaying the establishment of new Benches Chandigarh, Allahabad so that these law firms may first open their branch office in these cities before the CESTAT Bench become functional. In this background, the following information may be provided:-
  - (i) Please provide the list of files in which the establishment of six new benches is dealt with in the CESTAT and provide copies of all the notesheets of the said files and inspection of the correspondence pages of these files.
  - (ii) Please provide the present status for the establishment of six new benches.
  - (iii) Please provide datewise details of the steps for the establishment of new benches at Chandigarh, Allahabad and Hyderabad.
  - (iv) Please provide datewise details of the tours undertaken by the Registrar, CESTAT and others for finding suitable other location or for establishment of new Benches and copy of the tour reports submitted by him as well as the details of the officials with whom he had a meeting and the buildings or locations inspected by him at each station.
  - (v) Date-wise and step-wise details of the steps taken for finding the building for the new Benches including giving of advertisements and sending of requisitions to concerned authorities. Please provide copies of all such correspondence and notesheets including copies of responses received.

- (3)
- (vi) Please provide the datewise details of the tours undertaken by the President, CESTAT in relation to the establishment of new Benches and the tour reports submitted by him.
- (B) Please provide the details of the amount so far spend for the establishment of the new benches and the deadline, if any, fixed in this respect including by Ministry of Finance.
- (C) Please provide datewise details of the meetings held with the Local Bar Association at Chandigarh, Allahabad and Hyderabad for the establishment of the new Benches at these cities and the suitability of the location. Please also provide copies of the representations/communications received for the establishment of new benches except the communication received from the Ministry of Finance.
- (D) Please provide list of files from which the information as sought above is provided by you
- (E) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 1-4-2014 (Annexure-2) of the CPIO to various deemed CPIOs, CESTAT, New Delhi. The Appellant vide letter dated 4-4-2014. (Annexure-3) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.



#### **GROUNDS OF APPEAL**

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of Shri Rajender Prasad, CPIO & Accounts Officer, CESTAT, New Delhi is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.



#### **PRAYER**

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 03-05-2014



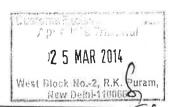
## Application under Section 6 of the Right to Information Act, 2005

Ref. No.: RTI/P-195/7995/14

Dated: 25-3-2014

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi – 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<ul> <li>(A) The Government has taken decision to establish new benches at Chandigarh, Allahabad and Hyderabad. The applicant has received information that certain officials of CESTAT in connivance with certain law firms are delaying establishment of new Benches at Chandigarh, Allahabad so that these law firms may first open their branch office in these cities before CESTAT Bench become functional. In this background, following information may be provided:-</li> <li>(i) Please provide list of files in which establishment of six new benches is dealt with in CESTAT and provide copies of all notesheets of said files and inspection of correspondence pages of these files.</li> <li>(ii) Please provide present status for establishment of six new benches.</li> </ul>
		(iii) Please provide datewise details of steps for establishment of new benches at Chandigarh, Allahabad and Hyderabad.
	W.	(iv) Please provide datewise details of tours undertaken by Registrar, CESTAT and others for finding suitable other location or for establishment of new Benches and copy of tour reports submitted by him as well as details of officials with whom he had a meeting and buildings or locations inspected by him at each station.
		(v) Date-wise and step-wise details of steps taken for finding building for new Benches



- including giving of advertisements and sending of requisitions to concerned authorities. Please provide copies of all such correspondence and notesheets including copies of responses received.
- (vi) Please provide datewise details of tours undertaken by President, CESTAT in relation to establishment of new Benches and tour reports submitted by him.
- (B) Please provide details of amount so far spend for establishment of new benches and deadline, if any, fixed in this respect including by Ministry of Finance.
- (C) Please provide date-wise details of meetings held with Local Bar Association at Chandigarh, Allahabad and Hyderabad for establishment of new Benches at these cities and suitability of location. Please also provide copies of representations/communications received for establishment of new benches except communication received from Ministry of Finance.
- (D) Please provide list of files from which information as sought above is provided by you
- (E) Please provide copies of all note sheets and correspondence pages of RTI file in which this application has been dealt with, till date of providing information. In case of correspondence emanating from me, only copy of first page of each document may be provided.

Note:-Please provide point-wise information/ response for each of above points.

- 5. I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the RTI Act, 2005
- 6. A Postal Order No. 21F 989351 for Rs. 10 towards payment of fee is enclosed herewith.

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

Ніга/----7995



F.No..09-39....../CESTAT/CPIO-ND/RP/2018/ Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 01/04/2014

ID No. 09-39/14

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of Shri\_R. K. Jain
Under RTI Act 2005 vide No. 799 14 dated
25(2114 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 7995 dated 95314 CPIO ID No 09-3914 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 1549019 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajender Prasad)

Accounts Officer/CPIO

To

1 Regulber 2 AR (Adum.) CESTAT, Mr Delin

Copy for information to! -En R.K. Jain, 1512-B BHISHAM PITAMAH MARG, WAZIR NAGAR NEW DELHI-110003

11-249



President, Excise and Customs Bar Association

Editor of

#### **EXCISE LAW TIMES & SERVICE TAX REVIEW**

and author of

Central Excise Law Guide; Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer: Service Tax Law Guide; Service Tax Handbook: Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI-110 003.

PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/7995/14/R10356 04-04-2014

Assistant Registrar (Admn.) Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram. New Delhi - 110066

Sub: My RTI Application No. RTI/7995/14, dated 25/3/2014

Dear Sir,

This refers to the letter ID No. 09-39/14 dated 1-4-2014 of Mr. Rajender Prasad, CPIO/Accounts Officer, CESTAT transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

K. Jain]

ok



## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/7995/14/R10355 04-04-2014

The Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

0 7 APR 2014

Sub: My RTI Application No. RTI/7995/14, dated 25/3/2014

Dear Sir,

This refers to the letter ID No. 09-39/14 dated 1-4-2014 of Mr. Rajender Prasad, CPIO/Accounts Officer, CESTAT transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

# IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision: 22.05.2014

### Appeal No.09-012(A)/CESTAT/FAA/2014 CPIO, I.D.No. 09-39/CESTAT/CPIO/2014

Sh. R.K.Jain

**Appellant** 

Vs.

Sh. Rajender Prasad, CPIO

Respondent

## ORDER No. 012/2014

#### Per Rakesh Kumar:-

 The applicant vide RTI application dt. 25.03.2014 has sought the following point wise information about setting up of the Benches:-

### "Details of information required:

- (A) A Government has taken decision to establish new benches at Chandigarh, Allahabad and Hyderabad. The applicant has received information that certain officials of CESTAT in connivance with certain law firms are delaying establishment of new Benches at Chandigarh, Allahabad so that these law firms may first open their bench office in these cities before CESTAT Bench become functional. In this background, following information may be provided:-
  - (i) Please provide list of files in which establishment of six new benches is dealt with in CESTAT and provide copies of all note sheets of said files and inspection of correspondence pages of these files.
  - (ii) Please provide present status for establishment of six new benches.
  - (iii) Please provide date wise details of steps for establishment of new benches at Chandigarh, Allahabad and Hyderabad.

- (iv) Please provide date wise details of tours undertaken by Registrar, CESTAT and others for finding suitable other location or for establishment of new Benches and copy of tour reports submitted by him as well as details of officials with whom he had a meeting and buildings or locations inspected by him at each station.
- (v) Date-wise and step-wise details of steps taken for finding building for new Benches including giving of advertisements and sending of requisitions to concerned authorities. Please provide copies of all such correspondence and note sheets including copies of responses received.
- (vi) Please provide date wise details of tours undertaken by President, CESTAT in relation to establishment of new Benches and tour reports submitted by him.
- (B) Please provide details of amount so far spend for establishment of new benches and deadline, if any, fixed in this respect including by Ministry of Finance.
- (C) Please provide date-wise details of meetings held with Local Bar Association at Chandigarh, Allahabad and Hyderabad for establishment of new Benches at these cities and suitability of location. Please also provide copies of representations/communications received for establishment of new benches except communication received from Ministry of Finance
- (D) Please provide list of files from which information as sought above is provided by you.
- (E) Please provide copies of all note sheets and correspondence pages of RTI file in which this application has been dealt with, till date of providing information. In case of correspondence emanating from me, only copy of first page of each document may be provided

Note:- Please provide point-wise information/response for each of above points.



- Since the required information submitted by the CPIO is not 2. point-wise, the appellant in this appeal has sought direction to the CPIO to furnished point wise information and in this regard the appellant has cited the order dt.19.01.09 of Chief Information Commissioner in the case of Shri H.B. Malhotra Vs. Prime Minister's Office wherein it has been held that it is not open to the CPIO to provide the information in whatsoever form he wishes and he must furnish the information sought in the form in which the applicant wants and in this regard Hon'ble Chief Information Commissioner has referred to Section 7(9) of the Right to Information Act. In view of the statutory provisions clearly stating that an information shall ordinarily be provided in the form in which it is sought unless it would disproportionately divert the resources of the public authority or would be detrimental to the safety or preservation of the record in question, information sought must be provided point wise.
- 3. In view of this the CPIO is directed to furnish point-wise information in the form in which it is sought by the appellant.

(Rakesh Kumar) Member(Technical)

To

1. Sh. R.K.Jain, 1512, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110 003.

2. Copy to CPIO.

SIGN (DE ON)
SIGN (DE ON)
CUSTOMS, EXCISE TRIBUNAL
APPELLATE TRIBUNAL
NEW DELHI-110068

Appeal No. 09-013(4)/2019

## First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/(7998/14)/Appeal/15087

Dated: 09.05.2014

То

Shri Rakesh Kumar Member (Technical) 1st Appellate Authority Under RTI ACT,2005 Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

125

flear)

B. Details About RTI Request :

<b>y</b> 1.	Particulars of the CPIO agains whose order appeal is		(1) Shri Rajender Prasad, CPIO & Accounts Officer
	preferred		(2) Shri Kripa Shankar, Assistant Registrar (Customs, Service Tax and Anti Dumping Branch) and Deemed CPIO
			(3) Shri Mukesh Gupta – Assistant Registrar (Excise Branch), Deemed CPIO
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	25.03.2014	
3.	Details of the order appealed against	Letter F.No. 2014 dated 0	.09-42/CESTAT/CPIO-ND/RP/ 07.05.2014
4.	Prayer or relief sought	See Prayer c	lause at the end
5.	Last date for filing the appeal	07.06.2014	
6.	Whether Appeal in Time.	Appeal in time	
7	Copies of documents relied upon by the applicant	(1) Copy 25.03.2014. (	of RTI application dated (Annexure-1)
		(2) Copy	of CPIO's letter dated Annexure-2)
		(3) Copy of A dated 04.04.2	Appellant's 5 Reminder letters 2014. (Annexure-3)

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-2-	
(4) Copy of CPIO's letter 23.04.2014 (Annexure-4)	dated
(5) Copy of Appellant's letter 25.04.2014. (Annexure-5)	dated
(6) Copy of CPIO's letter 07.05.2014. (Annexure-6)	dated

#### BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 25.03.2014 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
  - (A) Please provide list of cases in which, the cost has been imposed by CESTAT Benches from 1st April 2013 till the date of providing the information and the details of the cost realised/recovered so far and details of the cost, which has not so far been paid.
  - (B) Please provide copy of all the orders including record of proceedings/order sheets in relation to Central Excise Appeal No. 1457, 1458, 1459, 1460, 1461, and 1716 of 2012 in the case of Dhrampal Satyapal including orders passed on 9<sup>th</sup> August, 2012 and 12<sup>th</sup> September, 2012. Along with the copy of application seeking waiver of cost of Rs. 5 lakhs.
  - (C) Please provide list of cases in which, the cost has been imposed by CESTAT Benches from 1<sup>st</sup> April, 2013 till the date of providing the information and the details of the cost realised/recovered so far and details of the cost, which has not so far been paid.
  - (D) Please provide copy of all the orders including record of proceedings/order sheets in relation to Central Excise Stay Application No. 717, 718, 871, 872, 1119, 1121, 1196 and 1120 of 2012 and copies of all applications except stay application moved in the appeals relating to said stay applications
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That Shri Rajender Prasad, CPIO ,CESTAT New Delhi, Shri Mukesh



Gupta – Assistant Registrar (Excise Branch), Deemed CPIO and Shri Kripa Shankar, Assistant Registrar (Customs, Service Tax and Anti Dumping Branch) and Deemed CPIO, have deliberately and malafidely provided incomplete and incorrect information despite point-wise specific information sought by the Appellant. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

#### **GROUNDS OF APPEAL**

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the CPIO and Deemed CPIO have not provided the informed as sought under Point (A) and (C) of the RTI Application regarding realisation of the cost imposed by the CESTAT Benches. Since the cost so imposed is to be realised by the CESTAT Registry itself therefore, by virtue of Section 4 of the RTI Act, 2005 read with the Cabinet Secretariats manual of office procedure is required to be maintained, as all amounts to be realised form part of the financial transaction, which has to be duly recorded and accounted for. Moreover, under the RTI Act, the maintenance of information is not the pre-requisite for providing the information. Since the information sought is held by the public authority, it is to be provided. Recently the First Appellate Authority of the CIC in the case of S.C. Agarwal V/s. CIC First appeal No. CIC/AA/A/2013/269 decided on 3-10-2013 basing its decision on Supreme Court judgment held as under: -
  - "...Under Section 2(j), the Right to Information conferred on the citizen means Right to Information "accessible" under the Act, which is "held by" or is "under the control of" any Public Authority. The attention of the CPIO is also drawn to judgment of Hon'ble Supreme Court in the case of Secretary General, Supreme Court of India Vs. the petitioner in LPA No. 501/2009, wherein the



court has defined the words "held by" and "under the control of" as under:-

"The words 'held by' or 'under the control of' under Section 2(j) will include not only information under the legal control of the public authority but also all such information which is otherwise received or used or consciously retained by the public authority in the course of its functions and its official capacity." (emphasis supplied)

The information sought for by the appellant squarely falls within the ambit of the information of as defined under the RTI Act, there is no denying that it is within the mischief of section 2 (j) of the RTI Act. In view of this, and the reliance placed on the judgment of the Commission dated 23.05.2013 in the case of R.K. Jain Vs. CIC, the replies given in response to the four queries namely 4, 5, 7 and 8 by the nodal CPIO is set-aside and he is directed to obtain the information from the concerned registries or provide access to the information seeker to peruse the records and get the required information. The CPIO is free to proceed in terms of the provisions of the RTI Act while replying again to these queries."

In view of the above decision of the First Appellate Authority of the CIC, CPIO and Deemed CPIOs are required to provide the information as sought in point (A) & (C) of the RTI application. Therefore, the order of the CPIO / Deemed CPIO, is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.

- (4) That Shri Kripa Shankar, Assistant Registrar (Customs, Service Tax and Anti Dumping Branch) and Deemed CPIO, has deliberately and malafidely provided contradictory information in relation to Point (C), as first he has stated that the information is not maintained and then he stated that the information in Point (C) does not pertain to his Registry. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (5) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to



- be set aside with direction to provide the information to the appellant within time bound frame.
- (6) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (7) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

#### **PRAYER**

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place New Delhi Dated 09.05.2014

of

Annesure-1

### Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/7998/14

Dated: 25-3-2014

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 Dated: 25-3-2014

12 5 MAR 2014

West Block No. - R.K. Puram,
New Delhi-10066

	10	Z No
1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
Z	required	<ul> <li>(A) Please provide list of cases in which, the cost has been imposed by CESTAT Benches from 1st April 2013 till the date of providing the information and the details of the cost realised/recovered so far and details of the cost, which has not so far been paid.</li> <li>(B) Please provide copy of all the orders including record of proceedings/order sheets in relation to Central Excise Appeal No. 1457, 1458, 1459, 1460, 1461, and 1716 of 2012 in the case of Dhrampal Satyapal including orders passed on 9th August 2012 and 12 September 2012. Along with the copy of application seeking waiver of cost of Rs. 5 lakhs.</li> </ul>
		C) Please provide list of cases in which, the cost has been imposed by CESTAT Benches from 1st April 2013 till the date of providing the information and the details of the cost realised/recovered so far and details of the cost, which has not so far been paid.  D) Please provide copy of all the orders including record of proceedings/order sheets in relation to
0		Central Excise Stay Application No. 717, 718, 871, 872, 1119, 1121, 1196 and 1120 of 2012 and copies of all applications except stay application moved in the appeals relating to said stay applications  Note:-Please provide point-wise information/response for each of above points.

I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
 A Postal Order No. 21F 989331 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.
 As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

Hira/---7998 asin



F.No. & OL-49\_\_\_\_/CESTAT/CPIO-ND/RP/20134 Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

ID No. 09-49/14

Subject: Information sought under RTI Act 2005.

Sir,

of RTI application refer to Please R.K. Jain Shri No. 7993/14 2005 vide RTI Under 35.3.14 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 7998 Lidated 25/3/14 CPIO ID No 09-49/14 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 14 04 301 Udirectly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

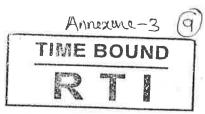
Encl: as above

(Rajender\Prasad) Accounts Officer/CPIO

To

1 Regionar CESTAT N. Della 2 AR EXCILE CESTAT N. Della 3 AR SM Jewsons ST. CESTAT N. Della, Copy for information to: 1519-B BHISHAM PITAMAH MARG WAZIRNAGAR NEW DELMI-110003.

OC



### R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

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And author of

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& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
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NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-195/7998/14/R10349 04-04-2014

The Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

0 7 APR 2014

Sub: My RTI Application No. RTI/7998/14, dated 25/3/2014

Dear Sir,

This refers to the letter ID No.09-42/14 dated 1-4-2014 of Mr. Rajender Prasad, CPIO/Accounts Officer, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

asn

Yours faithfully,

de



6

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President, Excise and Customs Bar Association  $Editor\ of$ 

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1512-B, Bhishm Pitamah Marg, Wazir Nagar,

> NEW DELHI - 110 003. PHONE: 24693001-3004 MOBILE: 9810077977

> > Fax No. 011-24635243

RTI/P-195/7998/14/R10350 04-04-2014

Assistant Registrar (Excise)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

0 7 APR 2014

Sub: My RTI Application No. RTI/7998/14, dated 25/3/2014

Dear Sir.

This refers to the letter ID No. 09-42/14 dated 1-4-2014 of Mr. Rajender Prasad, CPIO/Accounts Officer, CESTAT transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

olc



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& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003.

PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/7998/14/R10351 04-04-2014

Assistant Registrar (SM)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

0 7 APR 2014

Sub: My RTI Application No. RTI/7998/14, dated 25/3/2014

Dear Sir,

This refers to the letter ID No. 09-42/14 dated 1-4-2014 of Mr. Rajender Prasad, CPIO/Accounts Officer, CESTAT transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

R.K. Jain

ofc

## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

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Service Tax Law Guide; Service Tax Handbook;
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1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003.

PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/7998/14/R10352 04-04-2014

Assistant Registrar (Customs)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

0 7 APR 2014

Sub: My RTI Application No. RTI/7998/14, dated 25/3/2014

Dear Sir,

asn

This refers to the letter ID No. 09-42/14 dated 1-4-2014 of Mr. Rajender Prasad, CPIO/Accounts Officer, CESTAT transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

olc



## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

**EXCISE LAW TIMES & SERVICE TAX REVIEW** 

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-195/7998/14/R10353 04-04-2014

Assistant Registrar (ST)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

0 7 APR 2014

Sub: My RTI Application No. RTI/7998/14, dated 25/3/2014

Dear Sir,

This refers to the letter ID No. 09-42/14 dated 1-4-2014 of Mr. Rajender Prasad, CPIO/Accounts Officer, CESTAT transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

R.K. Jain

F.No. D. 9-42.../CESTAT/CPIO-ND/RP/2014.
Customs, Excise and Service Tax, Appellate Tribunal,
West block No.2, R.K.Puram, New Delhi-110066.

Dated 23 4/14 ID No. 09-42/2014

To

Shri R.K.Jain, 1512, Bhishma Pitamah Marg, Wazir Nagar, New delhi-110003.

Subject: information under Right to Information Act. 2005.

Sir,

Please refer to your RTI application No. 7998/14 dated 25/3/14 and Tribunal's ID No. 09/42/14 the information received from AR Carelle containing 66 pages is endorsed herewith for your reference please.

> (Rajender Presad) Accounts Officer/CPIO

(IS)

#### **EXCISE BRANCH**

ID No. 09-42/2014

CPIO & Assistant Registrar, CESTAT, West Block No-2, R.K. Puram, New Delhi -110066

Yo.

With reference to your letter No. ID/09-42/2014 dated 01.04.2014.

In this reference to required information furnished as under.

- 4.(A) Not mantained.
  - (B)Copy of all the orders including record Of proceedings/order sheets (Pages 58-66).
  - (C) Not maintained.
  - (D)copy of all the orders including record of Proceedings /orders sheets(pages 01-57).

Encl:-Pages-66

Assistant Registrar Excise Branch 22.04.2014

Sul Angura Mally 22/4/14

To Annexue-5

## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

## EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003.

PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/7998/14/R10600 25-04-2014

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 Customs Excise & Service Tax Appellate Tribunal

2 5 APR 2014

West Block No.-2, R.K. Puran New Delhi-110066

Sub: My RTI Application No. RTI/7998/14, dated 25/3/2014

Dear Sir,

This refers to your letter ID No.09-42/2014 dated 23-4-2014. As desired, please enclosed find herewith a Pay Order No. 035368 dated 25-4-2014 for Rs. 132/- drawn at Axis Bank Ltd., Defence Colony, New Delhi towards the supply of 66 pages of information.

Thanking you,

Yours faithfully,

[R.K. Jain]

Encl: As above

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ACCOUNTS OFFICER, CESTAT, NEW DELHI					1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
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F.Nooq (CESTAT/CPIO-ND/RP/2014 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K.Puram, New Delhi-110 066

Dated---7/5/14--ID No. 09-47/19

To.

Shri R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110 003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No-1998 14---- Dt25/3/14 and our ID No.99-41-14... the information received from -At-, Gusbur & Son containing -De--- pages is enclosed herewith for your reference please.

You are, therefore, requested to please acknowledge the receipt and deposit Rs. -----(@2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

If aggrieved, you may file an appeal before the Hon'ble First Appellate Authority Shri Rakesh Kumar, Member (Technical), CESTAT, New Delhi.

(Rajender Frasad) Accounts Officer/CPIO

## SINGLE MEMBER BRANCH

Please refer to your letter No.F.No.09-42/CESTAT/CPIO-ND/RP/2014 dated 01/04/2014 regarding the RTI application I.D. No.09-42/2014.

In this regard, it is submitted that the information sought vide Points
A is not maintained in the Registry. The applicant may please provide the specific details so that, details in respect of that may be provided to him.

Point B pertains to Division bench.

The information sought vide Points C is not maintained in the Registry.

Point D pertains to Division bench.

You are requested to kindly acknowledge the receipt of the reply.

ovos/14

Assistant Registrar – S

D /

Eng 18/12

1785/CPJO

(30)

## CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

I.D.No.09-42/14

With reference to your I.D.No.09-42/14 dated 01.4.2014, the information sought by vide para (A) & (C) in this regard it is submitted that there is no such record maintained in this bench Registry and in regard to para (B) & (C) do not pertains to this bench registry.

618

Asstt. Registrar.

CPO

Sur / 1/06/5/14

1786/CPIO

## IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision: 22.05.2014

Appeal No.09-013(A)/CESTAT/FAA/2014 CPIO, I.D.No. 09-42/CESTAT/CPIO/2014

Sh. R.K.Jain

**Appellant** 

Vs.

Sh. Rajender Prasad, CPIO

Respondent

## ORDER No. 013/2014

#### Per Rakesh Kumar:-

- The information sought by the appellant vide his application dt.
   25.03.02014 is about the list of the cases in which the cost has been imposed by CESTAT Benches from 1<sup>st</sup> April 2013.
- 2. Heard both the side. The Respondent CPIO states the pointwise information has been provided that he is satisfied with the information. Accordingly this appeal is disposed of as withdrawn.

(Rakesh Kumar) Member(Technical)

To

1. Sh. R.K.Jain, 1512, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110 003.

2 Conv to CPIO.

010

SIGN (DESCRIPTION)

SIGN (DESCRIPTION)

APPELLATE TRIBUNAL

NEW DELHI-1100000

Appeal No. 09-014(A) 12014

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. :RTI/P-537/(8042/14)/Appeal/15099

Dated: 10-05-2014

2/17

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal

1 2 MAY 2011

West Block No. 2 Puram.

#### A. Contact Details:

1,	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

D. L	etalis About KTI Request :			
11.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	<ul><li>(1) Shri Rajender Prasad</li><li>CPIO &amp; Accounts Officer</li><li>(2) Shri A. Mohan Kumar,</li><li>Registrar and Deemed CPIO</li></ul>	
		(b) Address	CESTAT, West Block 2, R.K.Puram, New Delhi - 110066	
2.	Date of submission of application (Copy of application attached)	11-04-2014		
3.	Details of the order appealed against	Letter No. 09-51/CESTAT/CPIO- ND/RP/2014 dated 09-05-2014		
4.	Prayer or relief sought	See Prayer clause at the end		
5.	Last date for filing the appeal	09-06-2014		
6.	Whether Appeal in Time.	Appeal in tir	ne	
7	Copies of documents relied upon by the applicant	(1) Copy o 2014. ( <b>Ann</b>		
		(2) Copy of CPIO's letter dated 17-4-2014. (Annexure-2)		
		(3) Copy of Appellant's 2 Reminder letter dated 23-4-2014. (Annexure-3)		
		(4) Copy of CPIO's letter dated 2-5-2014. (Annexure-4)		
		(5) Copy of Appellant's Reminder letter dated 7-5-214. (Annexure-5)		
		(6) Copy of (Annexure	f CPIO's letter dated 9-5-2014. -6)	

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#### BRIEF FACTS OF THE CASE

- That the appellant has filed an application dated 11-04-2014 (Annexure –
   under Section 6 of the RTI Act, 2005 requesting for the following information:
  - (A) The proactive disclosure of information by CESTAT on its website is neither complete nor uptodate as per the requirement of the Section 4 of the RTI Act, 2005 read with guidelines issue under DoPT O.M. No. 1/6/2011-IR, dated 15-04-2013 and 10-12-2013. Even the Hindi version is not operational and most of the menus & sub menus/hyperlinks are without any data though displayed on the home page. The CPIO, CESTAT is liable for penal action in this regard as per Section 18 of the RTI Act read with Delhi High Court decision in the case of DDA v. CIC. You are advised to comply with the provisions of section 4 within a week failing which the Applicant shall file a complaint under section 18 of the RTI against the concerned officials of CESTAT. In this respect, please also provide the following information: -
  - (i) Please provide the file Numbers in which the proactive disclosure by CESTAT under Section 4 of the RTI Act is dealt with. Please provide the number of Notesheets and number of correspondence pages contained in each file. Please provide certified copies of the Notesheets of the said file form 01-01-2013 till the date of providing the information.
  - (ii) Please provide the name of the officers with designations who are responsible for making voluntary disclosure under section 4 of the RTI Act from 01-01-2009 till the date of providing the information and also provide the details of actions taken against them for violation of provisions of section 4 of the RTI Act,
  - (B) Please provide list of files from which the information as sought above is provided by you
  - (C) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.

- 3
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That Shri Rajender Prasad, CPIO ,CESTAT New Delhi, and Shri A. Mohan Kumar, Registrar and Deemed CPIO have deliberately and malafidely provided incomplete and incorrect information despite pointwise specific information sought by the Appellant. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

#### **GROUNDS OF APPEAL**

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That Shri Rajender Prasad, CPIO ,CESTAT New Delhi, and Shri A. Mohan Kumar, Registrar and Deemed CPIO have deliberately and malafidely not intimated the number of note sheets and number of correspondence pages contained in each file relating to pro-active disclosure by CESTAT. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame and he is also liable for penalty under section 20(1) of the RTI Act and recommendation for disciplinary action under section 20(2) of the RTI Act. for delaying and obstructing the information in question without any reasonable cause.
- (4) That Shri Rajender Prasad, CPIO ,CESTAT New Delhi, and Shri A. Mohan Kumar, Registrar and Deemed CPIO have deliberately and malafidely not provided certified copies of the note sheets contained in each file relating to pro-active disclosure by CESTAT. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame and he is also

- liable for penalty under section 20(1) of the RTI Act and recommendation for disciplinary action under section 20(2) of the RTI Act, for delaying and obstructing the information in question without any reasonable cause.
- (5) That Shri Rajender Prasad, CPIO ,CESTAT New Delhi, and Shri A. Mohan Kumar, Registrar and Deemed CPIO have deliberately and malafidely not intimated the action taken against the CESTAT Officials involved in the violation of the provisions of section 4 of the RTI Act as sought in point (A)(ii) of the RTI application. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame and he is also liable for penalty under section 20(1) of the RTI Act and recommendation for disciplinary action under section 20(2) of the RTI Act, for delaying and obstructing the information in question without any reasonable cause.
- (6) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide the information to the appellant within time bound frame.
- (7) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (8) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (9) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (10) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

#### **PRAYER**

Under the circumstances, the appellant prays as under



- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No. : 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 10-05-2014

Te Annexure-1

## Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/8042/14

Dated: 11-4-2014

То

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

1 1 APR 2014

Lose

		1/
1,	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) The proactive disclosure of information by CESTAT on its website is neither complete nor uptodate as per the requirement of the Section 4 of the RTI Act, 2005 read with guidelines issue under DoPT O.M. No. 1/6/2011-IR, dated 15-04-2013 and 10-12-2013. Even the Hindi version is not operational and most of the menus & sub menus/hyperlinks are without any data though displayed on the home page. The CPIO, CESTAT is liable for penal action in this regard as per Section 18 of the RTI Act read with Delhi High Court decision in the case of DDA v. CIC. You are advised to comply with the provisions of section 4 within a week failing which the Applicant shall file a complaint under section 18 of the RTI against the concerned officials of CESTAT. In this respect, please also provide the following information: -
	gran	(i) Please provide the file Numbers in which the proactive disclosure by CESTAT under Section 4 of the RTI Act is dealt with. Please provide the number of Notesheets and number of correspondence pages contained in each file. Please provide certified copies of the Notesheets of the said file form 01-01-2013 till the date of providing the information.
		(ii) Please provide the name of the officers with designations who are responsible for making

Color

-2voluntary disclosure under section 4 of the RTI Act from 01-01-2009 till the date of providing the information and also provide the details of actions taken against them for violation of provisions of section 4 of the RTI Act. Please provide list of files from which the information as sought above is provided by you Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided. Note:-Please provide point-wise information/ response for each of above points. I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest. A Postal Order No. 21F 990014 for Rs. 10 towards payment of fee is enclosed 6. herewith.

> Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

2

F.No. O. A. J. J. CESTAT/CPIO-ND/RP/2014, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 17/4/14

ID No. 09-51/2014

Subject: Information sought under RTI Act 2005.

Sir,

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 804744 dated 114445 CPIO ID No 99-51/2014 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 30444 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajender Prasad) Accounts Officer/CPIO

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Copyles. Shot R.K. Jain, 1512-B, Bhishma PHamele May, waysir Nagar, New Dellin-11003 for informalin

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Annexure -3

## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

#### **EXCISE LAW TIMES & SERVICE TAX REVIEW**

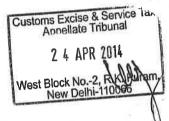
and author of

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& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

Assistant Registar (Admin.) Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 1512-B, Bhishm Pitamah Marg, Wazir Nagar,

> NEW DELHI - 110 003. PHONE: 24693001-3004 MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-195/8042/14/R10571 23-04-2014



Sub: My RTI Application No. RTI/8042/14, dated 11/04/2014

Dear Sir,

This refers to the letter No. F.No.09-51/CESTAT/CPIO-ND/RP/2014 dated 17/04/2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

OL



## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

#### **EXCISE LAW TIMES & SERVICE TAX REVIEW**

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Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

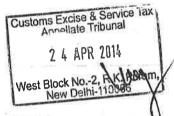
1512-B, Bhishm Pitamah Marg, Wazir Nagar,

> NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977
Fax No. 011-24635243

RTI/P-195/8042/14/R10570 23-04-2014

Technical Officer (Computer Section)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066



Sub: My RTI Application No. RTI/8042/14, dated 11/04/2014

Dear Sir.

This refers to the letter No. F.No.09-51/CESTAT/CPIO-ND/RP/2014 dated 17/04/2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

Dated 245/14

ID No. 09-51/14

Subject: Information sounght under RTI Act.

Please refer to RTI application No. 8042/14 dated 114/14 of Shri CPIO ID 09-51/14 the requisite information was called for from you, the same have not been provided by you till dated despite of letter/reminder dated 17/4/14 issued to you as deemed CPIO under section 6(3) and section 5(4) read with section 5(5) of Right to Information Act as you are the custodian of the information.

You are again requested to please provide the information within <u>ng</u> days failing which you are responsible for any action or penal action imposed by the First appellate Authority or the Central Information Commission.

Accounts officer/CPIC

To Computer tes

Copy to: - Shi R. K. Jain, 151213, Bhishma Pilamah May, Wazir Nagar, New Deller - 110003.

Or Annexure-5

## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

## **EXCISE LAW TIMES & SERVICE TAX REVIEW**

and author of

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1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003. PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/8042/14/R10779 07-05-2014

Customs Excise & Service Tax

Technical Officer, Computer Section Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/8042/14, dated 11/4/2014

Dear Sir,

Your kind attention is invited to Reminder letter F. No. 09-51/CESTAT/CPIO-ND/RP/2014 dated.02-05-2014 of Shri Rajender Prasad, CPIO, CESTAT, New Delhi. Please note that you have not so far provided the information. As per section 7 of the RTI Act, you are required to provide information within 30 days of filing the RTI application. The said period is going to expire shortly, therefore kindly provide the information at the earliest and in any case before 11-05-2014.

Thanking you,

Yours faithfully,

[R.K. Jain]

## F.No.09-5// CESTAT/CPIO-ND/RP/2014 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K.Puram, New Delhi-110 066

(13)

To,

Shri R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110 003

Subject: Information under Right to Information Act 2005.

Sir,

You are, therefore, requested to please acknowledge the receipt and deposit Rs. -----( @2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

(Rajender Prasad)
Accounts Officer/CPIO

11-89 6

# F.No 7(1)/CESTAT/RTI/Comp.Sec/2014 CUSTOMS, EXCISE & SERVICE TAX APPELLATETRIBUNAL, WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Dated: 08.05,2014

## <u>Note</u>

Sub:

Information sought under RTI Act'2005-reply-regd.

Refer:

RTI/P-195/8042/14 Dated 11-04-14

RTI-ID

09-51/2014

Please refer to note dated 29/04/2014, of CPIO issued vide F.No. 09-62/CESTAT/CPIO-ND/RP/2014 on the captioned subject. The point wise information related to computer section is furnished below.

A (i) File No. 8/2/CESTAT/Comp/06 & 7(1)/CESTAT/RTI/Comp Sec/2014

(ii) Name of Officer

a) Member Incharge

Smt. Archana Wadhwa

**b)** Registrar

Shri. A.Mohan Kumar

c) Assistant Registrar

Shri Mukesh Gupta (Admininistration/CT)

d) Assistant Registrar

Shri Kripa Shankar (Customs/Admin

e) Assistant Registrar

Shri V. P. Pandey (Freier P.

f) Assistant Registrar

Shri Pandey (Excise Branch)

g) Accounts Officerh) Technical Officer

Shri Raendar Prasad (Cash Branch)

i) Dealing Hand

Shri. Sunil Kumar (CR/Computer Section Shri M.K. Sharma (Computer Section)

Any Deug

B As stated in A(i)

C Copies already provided by RTI ID No. 09-28/2014 dated 13/03/2014. If applicant further desired copies will be provided on chargeable basis as per RTI Act.

(A.Mohan Kumar)

Registrar

To

CPIO/CESTAT, Delhi

80 CP50

#### IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision: 22.05.2014

Appeal No.09-014(A)/CESTAT/FAA/2014 CPIO, I.D.No. 09-51/CESTAT/CPIO/2014

Sh. R.K.Jain

Appellant

Vs.

Sh. Rajender Prasad, CPIO

Respondent

## ORDER NO. 014/2014

#### Per Rakesh Kumar:-

1. The applicant vide his application dt. 11.04.2014 has sought the following point wise information:-

## "Details of information required:

- (A) The proactive disclosure of information by CESTAT on its website is neither complete nor up-do-date as per the requirement of the Section 4 of the RTI Act, 2005 read with guidelines issue under DOPT O.M. No. 1/6/2011-IR, dt. 15.04.2013 and 10.12.2013. Even the Hindi version is not operational and most of the menus & sub menus/hyperlinks are without any data though displayed on the home page. The CPIO, CESTAT is liable for penal action in this regard as per Section 18 of the RTI Act read with Delhi High Court decision in the case of DDA v. CIC. You are advised to comply with the provisions of section 4 within a week failing which the Applicant shall file a complaint under section 18 of the RTI against the concerned officials of CESTAT. In this respect, please also provide the following information:-
  - (i) Please provide the file Numbers in which the proactive disclosure by CESTAT under Section 4 of the RTI Act is dealt with. Please provide the number of Note Sheets and number of correspondence pages contained in each file. Please provide certified copies of the Note Sheets of the said file from 01.01.2013 till the date of providing the information.

30-5-14
ISSUED ON

MEW DELHI-110066

said file from 01.01.2013 till the date of providing the information.

- (ii) Please provide the name of the officers with designation who are responsible for making voluntary disclosure under Section 4 of the RTI Act, from 01.01.2009 till the date of providing the information and also provide the details of actions taken against them for violation of provisions of section 4 of the RTI Act.
- (B) Please provide list of files from which the information as sought above is provided by you.
- (C) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.
- 2. The information sought is about maintenance of CESTAT Website as per the requirement of section 4 of the Right to Information Act, 2005 and also its updating s per from the guidelines issued under DOPT O.M. No. 1/6/2011-IR dt. 15.04.2013 and 10.12.2013.
- 3. Since the appellant is not satisfied with the information furnished by the CPIO/deemed CPIO which according to the appellant is incomplete, he has filed his appeal.
- 4. Heard both the sides.
- 5. The following directions are given to the CPIO:-
  - (a) in respect of point 'A(i)' information may be given about file numbers in which the proactive disclosure by CESTAT

Information may also be given about the number of Note Sheets and number of correspondence pages in each file and besides this the certified copies of the Note Sheets of the said file also be furnished.

- (b) in respect of point 'A(ii)' information may be given about the names of the officers with designations who are responsible for maintaining the Website with regard to the voluntary disclosure under section 4 of the RTI Act. This information may be given within two weeks time.
- (c) in respect of point 'B' the information has been given by the CPIO and the Appellant is satisfied in respect of the same. As such no further information is required.
- (d) As regards the point `C', the appellant agrees that this information is not required.

(Rakesh Kumar) Member(Technical)

То

1. Sh. R.K.Jain, 1512, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110 003.

2. Copy to CPIO.

01

appeal 10 - 09-15 (12) 2014

## First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. :RTI/P-537/(8132/14)/Appeal/15112

Dated: 23-05-2014

Shri Rakesh Kumar

First Appellate Authority & Hon'ble Member (Technical)

Customs, Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066

#### A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

#### B. Details About RTI Request :

1,	Particulars of the CPIO against whose order appeal is preferred	(a) Name	(1) Shri Rajender Prasad CPIO & Accounts Officer (2) Shri Mohan Kumar	
			Registrar & Deemed CPIO	
			(3) Shri Mukesh Gupta Assistant Registrar (Admn.) & Deemed CPIO	
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066	
2.	Date of submission of application (Copy of application attached)	17-04-2014		
3.	Details of the order appealed against	Letter F.No.09-60/CESTAT/CPIO- ND/RP/2014 dated 15-05-2014		
4,	Prayer or relief sought	See Prayer clause at the end		
5.	Last date for filing the appeal	15-06-2014		
6.	Whether Appeal in Time.	Appeal in til	me	
7	Copies of documents relied upon by the applicant	1 1. Copy of 2014. (A	f RTI application dated 17-4- Annexure-1)	
		2. Copy of (Annexu	CPIO's letter dated 24-4-2014. ure-2)	
		3. Copy of 25-4-20	F Appellant's 7 Reminder letter 14. ( <b>Annexure-3</b> )	
		4. Copy of (Annex)	CPIO's letter dated 29-4-2014. ure-4)	
		(Annex		
		6. Copy of	CPIO's letter dated 30-4-2014.	



-2-
(Annexure-6)
7. Copy of CPIO's letter dated 7-5-2014. (Annexure-7)
8. Copy of CPIO's letter dated 13-5-2014. (Annexure-8)
9. Copy of CPIO's letter dated 15-5-2014. (Annexure-9)

#### BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 17-04-2014 (Annexure -1) under Section 6 of the RTI Act, 2005 requesting for the following information:
  - (A) Please provide copies of daily diary and dak receipt register of the Assistant Registrar (Admn.) from 1-1-2014 till date of providing the information.
  - (B) Please provide copies of the dak receipt register of the office of the President CESTAT the Registrar CESTAT from 1-1-2014 till date of providing the information.
  - (C) Please provide copies of all notesheets and correspondence pages of File No. 27(30)-Trf. Policy/CESTAT/Admn./08 dated 26-3-2014.
  - (D) Please provide notesheets of the roaster files of the year 2013 & 2014
  - (E) Please provide list of cases in which the cost has been imposed by the President CESTAT during the year 2012, 2013 & 2014.
  - (F) Please provide the digital data for all the appeal/applications pending before all the benches of the CESTAT including New Delhi, Mumbai, Chennai, Kolkata, Bangalore and Ahmedabad.
  - (G) Please provide the list of Circuit benches held from 1-1-2013 till the date of providing the information and provide copies of all notesheets and correspondence pages in relation to holding of such circuit benches.
  - (H) Please provide datewise details of the tours undertaken by the President CESTAT from 1-4-2013 till date of providing the information.
  - (I) Please provide list of files from which the information as sought above is provided by you
  - (J) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of



providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.

- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That Shri Rajender Prasad, CPIO, CESTAT New Delhi, Shri A. Mohan Kumar, Registrar and Deemed CPIO and Shri Mukesh Gupta Assistant Registrar (Excise Branch), Deemed CPIO and have deliberately and malafidely provided incomplete and incorrect information despite pointwise specific information sought by the Appellant. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

#### **GROUNDS OF APPEAL**

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That Shri Rajender Prasad, CPIO, CESTAT New Delhi, Shri A. Mohan Kumar, Registrar and Deemed CPIO and Shri Mukesh Gupta Assistant Registrar (Excise Branch), Deemed CPIO and have deliberately and malafidely not provided the information sought in point (A), (C), (D), (E), (G), (H) of the RTI Application. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (4) That Shri A. Mohan Kumar, Registrar and Deemed CPIO has not provided the information sought in point (B) of the RTI Application nor he has given any reasons for not providing the same. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (5) That Shri Mukesh Gupta Assistant Registrar (Excise Branch), Deemed



- CPIO has so far not provided the information sought in point (A) of the RTI Application. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame
- (6) That Shri Rajender Prasad, CPIO, CESTAT New Delhi, Shri A. Mohan Kumar, Registrar and Deemed CPIO and Shri Mukesh Gupta – Assistant Registrar (Excise Branch), Deemed CPIO and have deliberately and malafidely provided incomplete and incorrect information despite pointwise specific information sought by the Appellant
- (7) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide the information to the appellant within time bound frame.
- (8) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (9) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (10) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (11) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

#### **PRAYER**

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.



- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No. : 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 23-05-2014

Annexue-1

## Application under Section 6 of the Right to Information Act, 2005

Ref. No.: RTI/P-195/8132/14

Dated: 17-4-2014

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Se Appellate Tribun

1 7 APR 2014

-		R K Jain West Block No2, RV
1.	Name of the Applicant	R.K. Jain
2	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of daily diary and dak receipt register of the Assistant Registrar (Admn.) from 1-1-2014 till date of providing the information.
		(B) Please provide copies of the dak receipt register of the office of the President CESTAT the Registrar CESTAT from 1-1-2014 till date of providing the information.
		(C) Please provide copies of all notesheets and correspondence pages of File No. 27(30)-Trf. Policy/CESTAT/Admn./08 dated 26-3-2014.
		(D) Please provide notesheets of the roaster files of the year 2013 & 2014
		(E) Please provide list of cases in which the cost has been imposed by the President CESTAT during the year 2012, 2013 & 2014.
	*	(F) Please provide the digital data for all the appeal/applications pending before all the benches of the CESTAT including New Delhi, Mumbai, Chennai, Kolkata, Bangalore and Ahmedabad.
		(G) Please provide the list of Circuit benches held from 1-1-2013 till the date of providing the information and provide copies of all notesheets and correspondence pages in relation to holding of such circuit benches.

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		-2
		(H) Please provide datewise details of the tours undertaken by the President CESTAT from 1-4- 2013 till date of providing the information.
		(I) Please provide list of files from which the information as sought above is provided by you
	6)	(J) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.
		Note:-Please provide point-wise information/response for each of above points.
5.	within the exemptions contain Right to Information Act, 2	sought is covered under RTI Act and does not fall ined in sections 8 or 9 or any other provisions of the 005 and to the best of my knowledge it pertains to eing sought in larger public interest.
6.	A Postal Order No. 21F 990 herewith. You are requested	392 for Rs. 10 towards payment of fee is enclosed to filling the name in which the Postal Order is

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl. : as above Hira/—8132

payable.

F.No..09....../CESTAT/CPIO-ND/RP/2014, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 24/4/14

ID No. D9-60/2014

Subject: Information sought under RTI Act 2005.

Sir,

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. \$132/14 dated 17/4/14 CPIO ID No 09/2014 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 15/2014 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajeridek Prasad) Accounts Officer/CPIO

D Registrar, CESTAT, N.D. 2- SPS to Hon'ble President, CESTAT, N.D. 3 AR, Admin, CESTAT, New Dela

5. Asst. Registra Excin Customs ST/SM. - for Informal Point E 6. CP10, CESTAT, Mumbai Chennai, Kelkata Barylon Ahmelbord, Copy for information to! - for Point F.

Sh R. K. Jain 1512-B BHISHAM PITAMAH MARG, WAZIR\_NAGAR NEW DELHI-110003.

V-2727

Annexure-3

## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

#### **EXCISE LAW TIMES & SERVICE TAX REVIEW**

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

> NEW DELHI - 110 003. PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/8132/14/R10619 25-04-2014

Customs Excise & Service To. Appellate Tribunal

2 8 APR 204

West Block No.-2, R.K. Puran New Delhi-140066

Assistant Registrar (Admn.) Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/8132/14, dated

Dear Sir,

This refers to the letter ID No. 09-60/2014 dated 24-4-2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

asn

o/c.



R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

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& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
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Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

NEW DELHI-110 003.

PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/8132/14/R10618 25-04-2014

SPS to Hon'ble President Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal

2 8 APR 2014

West Block No.-2, R.K. Puram

Sub: My RTI Application No. RTI/8132/14, dated 17/4/2014

Dear Sir,

This refers to the letter ID No. 09-60/2014 dated 24-4-2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,



## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association  $Editor\ of$ 

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

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Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003. PHONE : 24693001-3004

MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-195/8132/14/R10620 25-04-2014

Technical Officer (Computer Section)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Land Appellate Tribunal

West Block No.-2, R.K. Pi

28/4/10

Sub: My RTI Application No. RTI/8132/14, dated 17/4/2014

Dear Sir,

This refers to the letter ID No. 09-60/2014 dated 24-4-2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

ofc



## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

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& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar.

> NEW DELHI - 110 003. PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/8132/14/R10621 25-04-2014

Assistant Registrar (Excise)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Land Appellate Tribunal

2 8 APR 264

West Block No. 2, R.K. Pyram New Delhi-110066

Sub: My RTI Application No. RTI/8132/14, dated 17/4/2014

Dear Sir,

This refers to the letter ID No. 09-60/2014 dated 24-4-2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,



## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

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1512-B, Bhishm Pitamah Marg, Wazir Nagar.

> NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-195/8132/14/R10622 25-04-2014

Assistant Registrar (Customs & ST)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal

2 8 APR 2014

West Block No.-2 R.K. Pulam,

Sub: My RTI Application No. RTI/8132/14, dated 1774/2014

20/4/10

Dear Sir,

asn

This refers to the letter ID No. 09-60/2014 dated 24-4-2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,



## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

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1512-B, Bhishm Pitamah Marg, Wazir Nagar,

> NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-195/8132/14/R10617 25-04-2014

Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal

2 8 APR 2014

West Block No.-2, R.A. Puram

Sub: My RTI Application No. RTI/8132/14, dated 17/4/2

Dear Sir.

This refers to the letter ID No. 09-60/2014 dated 24-4-2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

de



## R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

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& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar.

> NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-195/8132/14/R10623 25-04-2014

Assistant Registrar (SM)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal

2 8 APR 2014

West Block No.-2 R.K. Puram, New Delhi-140066

Sub: My RTI Application No. RTI/8132/14, dated 17/4/2014

Dear Sir,

This refers to the letter ID No. 09-60/2014 dated 24-4-2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

asn

Annexure-4

(16)

CUSTOMS, EXCISE & SERVICE TAX , APPELLATE TRIBUNAL, EZB  $\underline{169},$  A.J.C.BOSE ROAD, BAMBOO VILLA  $7^{th}$  FLOOR, KOLKATA - 14.

F.NO. 3/AR/RTI/ KOL/2014

DT -29-04-2014.

To Mr. R.K.Jain 1512-B Bhishm Pitamah Marg Wazir Nagar New Delhi- 110003

Sub :- Your application. No. RTI/P-195/8132/14. DT. 17/04/14 vide I.D No.09-60/2014 dt. 24-04-14.

Sir,

Please refer to your above mentioned application forwarded by CPIO New Delhi. The necessary digital information is enclosed here in the form of CD.( Point No-F only):.

Please pay necessary fees as per rules.

DEPUTY REGISTRAR/CPIO

Copy to :CPIO,New Delhi.

F.No.09-60 CESTAT/CPIO-ND/RP/2014 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K.Puram, New Delhi-110 066

To,

Shri R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110 003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No\_8132114- Dt-17-74 and our ID No.. 0.9-60. 14 the information received from -SPS-te Hottle containing -SS-- pages is enclosed herewith for your reference President please.

You are, therefore, requested to please acknowledge the receipt and deposit Rs. 179-(@2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Accounts Officer/CPIO

# (18)

#### CESTAT, New Delhi

Dated:28.4.2014

In pursuance of letter F.No.09-60/CESTAT/CPIO-ND/RP/2014 dated 24.4.2014 regarding supply of copies of Dak register in respect of Hon'ble President office, CESTAT, New Delhi from 1.1.2014, as asked for in the RTI Application No.8132/2014 dated 17.4.2014 filed by Shri R.K. Jain, the relevant pages from serial nos.1973 to 2682 of our movement file register (1.1.2014 to 25.4.2014) are enclosed. Further course of action in this regard may be taken at your end please.

2. In so far as providing date-wise details of the tour undertaken by the President, CESTAT from 1.4.2013 is concerned, the same will be available from the office of Registrar, CESTAT, New Delhi.

(S.C. Das)

Sr.P.S. to Hon'ble President

CPIO, CESTAT, New Delhi.

Total 85 Pages

Annexum-6

# CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL SOUTH ZONAL BENCH SHASTRI BHAWAN ANNEXE 1<sup>ST</sup> FLOOR, 26 HADDOWS ROAD, CHENNAI-600 006

RTI.S.I.No.17/2014

dated: 30/04/2014

To

Shri. R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi 110 003.

Sir,

Sub: RTI Application under RTI ACT 2005- Reg. Ref: Your Ref No. RTI/P-195/8132/14 dated 17/04/2014 addressed to CESTAT,New Delhi

With reference to the above referred application, I am to inform you that :-

4 (A) to 4 (E) --- Does not concern with CESTAT, Chennai

4 (F) ---- To enable us to provide the information sought by you are requested to pay an amount of Rs. 50/- towards the cost of CD for providing the requisite information in digital format.

Yours faithfully,

J. S. Rambh (K.S. Ramesh)

SPS/CPIO

Copy to: The Accounts Officer/CPIO, CESTAT, New Delhi 66 for information w.r.t. F.No. 09-60/CESTAT/CPIO-ND/RP/2014 dated 24/04/2014 I.D. No.09-60/14

## F.No.39-6d CESTAT/CPIO-ND/RP/2014 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K.Puram, New Delhi-110 066

Dated -- 7/5/14-ID No. -29-6=12014

To.

8hri R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110 003

Subject: Information under Right to Information Act 2005.

Sir,

and our ID No. 0.9-6-)14 the information received from - Regither, Co-pung containing -1-8--- pages is enclosed herewith for your reference Me. please.

You are, therefore, requested to please acknowledge the receipt and deposit Rs36454 (2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Accounts Officer/CPIO

#### F.No 7(1)/CESTAT/RTI/Comp.Sec/2014 CUSTOMS, EXCISE & SERVICE TAX APPELLATETRIBUNAL, WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.



Dated: 06.05.2014

### **Note**

Sub:

Information sought under RTI Act'2005-reply-regd.

Refer:

RTI/P-195/8132/14/RI0620 Dated 20-01-14

RTI-ID

09-60/2014

Please refer to note dated 24/04/2014, of CPIO issued vide F.No. 09-60/CESTAT/CPIO-ND/RP/2014 on the captioned subject. The point wise information related to computer section is furnished below.

The digital data in CD for all the appeal/applications pending before CESTAT, New Delhi

I 7(1)/CESTAT/RTI/Comp.Sec/2014

J The desired copies enclosed (Noting -1, Corres.16). CPIO is requested to ensure that appropriate charges for the copying the enclosure to be collected from the applicant under intimation to this section.

Regarding other query data may be compiled with registry for better accuracy. As the new software started in 2012, old records may not be updated.

Encl: 01 CD and copies.

(A.Mohan Kumar)

Registrar

To

CPIO/CESTAT, Delhi

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## F.No.09-604 CESTAT/CPIO-ND/RP/2014 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K.Puram, New Delhi-110 066



Dated-13/5/14 ID No. -09-60/2014

To,

Shri R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110 003

Subject: Information under Right to Information Act 2005.

Sir,

You are, therefore, requested to please acknowledge the receipt and deposit Rs. -----(@2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

(Rajender Prasad) Accounts Officer(CPIO



# EXCISE BRANCH

## ID No. 09-60/2014

To

CPIO & Assistant Registrar, CESTAT, West Block No-2, R.K. Puram, New Delhi -110066

With reference to your letter No. ID/09-60/2014 dated 24.04.2014.

In this reference to required information furnished as under.

- 4 (A-D)Not pertains to Excise (DB)
  - (E) Not maintained.
  - (F)Pertains to computer section.
    - (G) Not pertains to Excise (DB).
    - (H) Not pertains to Excise (DB).
  - (I) as shown in (A-H).
  - (J) Pertains to RTI Section.

Encl:-

Assistant Registrar Excise Branch 12.05.2014

Reminder Announe -9

F.No. Og......./CESTAT/CPIO-ND/RP/2014, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 15/5/14

Subject: Information sounght under RTI Act.

Please refer to RTI application No. 8132 14 dated 17/4/5 of Shri R. R. Day CPIO ID 09-60 14 the requisite information was called for from you, the same have not been provided by you till dated despite of letter/reminder dated 24/4/5 issued to you as deemed CPIO under section 6(3) and section 5(4) read with section 5(5) of Right to Information Act as you are the custodian of the information.

You are again requested to please provide the information within \_\_\_\_\_ days failing which you are responsible for any action or penal action imposed by the First appellate Authority or the Central Information Commission.

Accounts Officer/CPIC

То

AR, Adam

Copy to Shri R.K. Odin, 1512 B, Bhishma Polamake Many, Wazir Nager, N.D-110003.

#### IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision: 18.06.2014

#### Appeal No.09-015(A)/CESTAT/FAA-R.K./2014 CPIO, I.D.No. 09-60/CESTAT/CPIO-ND/RP/2014

Sh. R.K.Jain

Appellant

Vs.

Sh. Rajender Prasad, CPIO

Respondent

ORDER No 015 2014

#### Per Rakesh Kumar:-

The appellant filed an application dt. 17.04.2014 under section 6 of the RTI Act 2005 requesting for the following information:-

- (A) Please provide copies of daily diary and dak receipt register of the Assistant Registrar (Admn.) from 01.01.2014 till date of providing the information.
- (B) Please provide copies of the dak receipt register of the office of the President CESTAT the Registrar CESTAT from 01.01.2014 till date of providing the information.
- (C) Please provide copies of all note sheets and correspondence pages of File No. 27(03)-Trf. Policy/CESTAT/Admn./08 dt. 26.03.2014.
  - (D) Please provide note sheets of the roaster files of the year 2013 & 2014.
  - (E) Please provide list of cases in which the cost has been imposed by the President CESTAT during the year 2012, 2013 & 2014.
  - (F) Please provide the digital data for all the appeal/applications pending before all the benches of the CESTAT including New Delhi, Mumbai, Chennai, Kolkata, Bangalore and Ahmadabad.
  - (G) Please provide the list of Circuit benches held from 01.01.2013 till the date of providing the information and provide copies of all note

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**sheets** and correspondence pages in relation to holding of such circuit benches.

- (H) Please provide datewise details of the tours undertaken by the President CESTAT from 01.04.2013 till date of providing the information.
- (I) Please provide list of files from which the information as sought above is provided by you.
- (J) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information, in case of correspondence emanating from me, only copy of first page of each document may be provided.
- 1.1 Being not satisfied with the reply of the CPIO in as much as while in respect of certain points the, the information had not been supplied at all, in respect of other points the information supplied was incomplete, this appeal has been filed.
- 2. Heard both the sides.
- 3. After hearing both the sides, the following order is passed in respect of this appeal.
  - 3.1 Since information in respect of points 'A', 'C', 'I' & 'J' has been provided, no further action is required in respect of these points.
  - 3.2 As regards point "B", the copies of dak receipt register of the office of the President, CESTAT, and the Registrar, CESTAT from 01.01.2014 to 18.06.2014 may be provided within two week's time.



- 3.3 As regards point 'D', the necessary documents-copies of note sheets of the reaster files of the year 2013 & 2014 may be provided to the applicant within two week's time.
- As regards point 'F' regarding the digital data for all the appeals/applications pending before various benches of the Tribunal including regional benches, either hard copy of the information may be provided or password may be provided immediately to enable the applicant to access to the information furnished on CD as the applicant's complaint is password has not been provided and without password, he could not access to the information provided in the CD.
- 3.5 As regards points 'G' & 'H', the required information may be provided within two week's time.
- 4. As regards point 'E', the applicant is not pressing for this information and hence no further action is required.

(Rakesh Kumar) Member(Technical)

To

- 1. Sh. R.K.Jain, 1512, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110 003.
- 2. Copy to CPIO.

0/6